

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Appeal No. 15/252/PB/2018**

**IN THE MATTER OF:**

Techcomp India Private Limited

.... Applicant/Petitioner

v.

Registrar of Companies

.... Respondent

**Under Section 252(3) of the Companies Act**

**Order delivered on 09.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**SH. S.K. MOHAPATRA**

**Hon'ble Member (T)**

For the Applicant/Petitioner : Mr. Awnish Kumar, Advocate

For RD(NR)/ROC, Delhi : Mr. Manish Raj, Co. Prosecutor

For the Income Tax Deptt. : Ms. Lakshmi Gurung, Standing Counsel  
With Mr. Omkar Singh, Adv.

**ORDER**

Learned Counsel for the respondent requests for some time to file reply. Let reply be filed within four weeks' with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 26<sup>th</sup> March, 2018.

Sd/-  
(M.M. KUMAR)  
PRESIDENT

Sd/-  
(S.K. MOHAPATRA)  
MEMBER (TECHNICAL)